

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 296 of 2013**

**Dated : 2<sup>nd</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Prayas Energy Group**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) :** **Mr. M.G. Ramachandran**  
**Mr. Kumar Mihir**  
**Ms. Anushree**

**Counsel for the Respondent(s):** **Mr. Buddy A. Rangarandhan**

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 393 of 2013 (Appl. for interim relief). Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 08.01.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **08.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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